

(viii) Need to take necessary steps to cope with the situation caused by "Kar Seva" in Ayodhya and Faizabad

SHRI MITRA SEN YADAV (Faizabad): Mr. Deputy Speaker, Sir, I would like to draw the attention to the prevailing diffused situation of Faizabad Lok Sabha Constituency. The so called Kar Seva movement being launched under the auspices of B.J.P. and Vishwa Hindu Parishad has totally disrupted the life of people specially in Faizabad city and Ayodhya and generally in the entire area for the last two months.

National Highway No. 28 remains totally closed from 10 a.m. to 4 p.m. until the Kar Sevaks end their Satyagraha. With the result thousands of trucks carrying food items and other material from Punjab, Haryana, Delhi, Uttar Pradesh to Eastern and North Eastern States (like Bihar, West Bengal, Assam and Manipur) are detained by Police at a distance of 50 kms. on both sides from Ayodhya and Faizabad, obstructing the movement of vehicles on a large scale. With the result the prices of essential items are soaring up. So much so, the non-movement of diesel and fertilizers badly affected the Rabi crop.

All the business, industry and commerce in Ayodhya and Faizabad are at a standstill because of Kar Seva Movement.

The entire Government set up and economy have been badly affected. I requested that the Government should pay its attention to the problem and provide security to the people and the effective steps should be taken to maintain the tensionless atmosphere.

(ix) Need to set up a bench of Madhya Pradesh High Court in Rewa, Madhya Pradesh

SHRI YAMUNA PRASAD SHASTRI (Rewa): Honourable Mr. Deputy Speaker, Sir, prior to 1948, Rewa city was the capital of erstwhile princely State of Rewa and also continued to be the capital of Vindhya

Pradesh after its formation. There was a high court till the middle of 1950. During the month of November 1956, Vindhya Pradesh was merged in new Madhya Pradesh. The then Government gave an assurance that all the pre-merger facilities available to the people of the provinces merged in Madhya Pradesh would be continued. So the High Court at Rewa should have been allowed to continue in accordance with this assurance but the same facility was discontinued. Due to the reason, the people of far flung areas of Rewa region such as Devsar and Singrauli of Sidhi district and Vainivari of Shahdole district are deprived of getting justice.

Hence, I request the present Government to set up a Division Bench of Jabalpur High Court in Rewa city of Madhya Pradesh.

PROF. MAHADEO SHIWANKAR (Chimur): Mr. Deputy Speaker, I would like to know whether the session is coming to an end tomorrow. Prior to that, the previous Government had given an assurance that Legislative Development Board would be set up for the development of Vidarbha, Marathwada and Konkan, but nothing has so far been done in this regard. All these three regions are still backward. While the assurance had been given to these regions by the administration... (*Interruptions*) ... I would like to know whether the Government intends to set up Development Board for Vidarbha, Marathwada and Konkan and whether it is the policy of the Government and if it is so, the details thereof, because tomorrow is the last day of the Session.

16.53-1/2 hrs.

BUSINESS OF THE HOUSE

[*English*]

MR. DEPUTY-SPEAKER: Discussion under Rule 193 on the situation in Punjab is postponed to tomorrow. We will not discuss